

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:350  
ANSWERED ON:25.02.2000  
SMUGGLING OF DRUGS  
P.R. KHUTE;SHYAMA SINGH

**Will the Minister of FINANCE be pleased to state:**

- (a) whether smuggling of drugs and other goods along the border have increased manifold during the past few years;
- (b) if so, whether the various agencies and the present laws are not sufficient to check the smuggling;
- (c) if so, the reasons therefor;
- (d) if not, the reasons for frequent occurrence of such incidents;
- (e) whether the Government propose to make any stringent laws to check it; and
- (f) if so the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI V. DHANANJAYA KUMAR)

(a): No, Sir.

(b) &(c): Do not arise.

(d): Smuggling is a clandestine activity which generates large monetary gains. However, the enforcement agencies are maintaining strict vigil and making concerted efforts to check smuggling.

(e)&(f) : The Narcotic Drugs and Psychotropic Substances Act, 1985 and Customs Act, 1962 provide for stringent punishment for drug traffickers and smuggling of goods, respectively.